

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.405/97

Date of order: 11.8.2000

Mohd.Sabbir, S/o Sh.Mohd.Yusuf, R/o Mayapura, Kolipada, Kota, employed as Driver in O/o Dy.Chief Engineer(S&C), W.Rly, Kota.

...Applicant.

Vs.

1. Union of India through General Manager, W.Rly, Ch;urchgate, Mumbai
2. Chief Project Manager, W.Rly, Kota Divn., Kota.
3. Exécutive Engineer(S&C) Western Rly, Kota Divn, Kota.
4. Dy.Chief Engineer (S&C), W.Rly, Kota Divn, Kota.

...Respondents.

Mr.Shiv Kumar - Counsel for applicant.

Mr.Manish Bhandari - Counsel for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

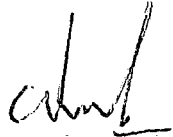
In this Original Application under Sec.19 of the Administrative Tribunals Act, 1985, the applicant makes a prayer to direct the respondents to pay him salary for the period w.e.f. 20.6.95 to 10.2.96 and further directions are also sought to pay the benefits on account of transfer, i.e. Transfer Allowance, Packing Allowance, etc.

2. The counsel for the applicant submits that in the reply the respondents have stated in paras 4.4 to 4.7 that the case of the applicant is under examination/consideration with the Accounts department. The counsel for the applicant further submits that the applicant is ready and willing to file a fresh representation for redressal of his grievance, within a period of one month from the date of passing of this order.

3. In view of the above, the respondents are directed to decide/dispose of the representation of the applicant within two months from the date of receipt of the representation, if the applicat so filed

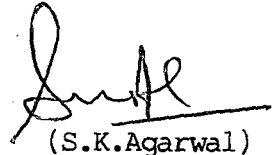
within one month from the date of passing of this order, by a reasoned and speaking order. If the applicant has left with any grievance against the decision of the representation, he is free to approach the appropriate forum for redressal of his grievance.

4. With the above directions, the O.A is disposed of with no order as to costs.



(N.P.Nawani)

Member (A).



(S.K.Agarwal)

Member (J).